

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 570 of 2019

IN THE MATTER OF:

Naranbhai Dahyabhai Chavda & Anr. ...Appellants

Vs

M/s Dharmendra Enterprise & Ors.Respondents

Present:

For Appellants: Present but appearance not marked.

**For Respondents: Mr. Vikky Dang, Advocate for Respondent No. 2
Mr. Rajat Katyal, Advocate for Respondent No. 3**

ORDER

14.08.2019 Learned Counsel for the Appellant prays for and is allowed a weeks' time to file rejoinder affidavit. Learned Counsel for the Respondent(s) submit that much prior to 08.07.2019, when interim order was passed, the 'Committee of Creditors' was constituted which held three meetings prior to 08.07.2019. If that be so, the interim order regarding to constitution of 'Committee of Creditors' will not be applicable as this Appellate Tribunal directed not to constitute 'Committee of Creditors', "if not constituted".

Post the case for Admission (After Notice) on **27th August, 2019** on the top of the list. The appeal may be disposed of on the next date.

Pendency of this appeal will not come in the way of Appellant to make proposal under Section 12A of the Insolvency and Bankruptcy Code, 2016.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)